

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.061/01429/2017**

**Chandigarh, this the 1<sup>st</sup> day of December, 2017**

...

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)  
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Sunil Kumar Sawhney son of Late Sh. Om Parkash Sawhney, Assistant Accounts Officer, Circle Stamps Depot, Industrial Estate Post Office Complex, Bari Brahmana, Jammu, aged 54 years, Group-B.

**....APPLICANT**

**(Present: Mr. Rohit Seth, Advocate)**

**VERSUS**

1. Union of India, Ministry of Communications and Information Technology, Department of Telecommunications, Sanchar Bhawan, Ashoka Road, New Delhi, through its Secretary.
2. Department of Posts, Dak Bhawan, Ashoka Road, New Delhi through its Secretary.
3. The Member Finance, Department of Tele Communication, Sanchar Bhawan, Ashoka Road, New Delhi.
4. The Chief Post Master General, Jammu and Kashmir Circle, Meghdoot Bhawan, Bah Plaza, Rail Head Complex, Jammu.
5. The Director of Accounts (Postal), Jammu and Kashmir Circle, Bakshi Nagar, Jammu.
6. The Superintendent Circle Stamps Depot, Industrial Estate Post Office Complex, Bari Brahmana, Jammu.
7. The Inquiry Officer, Deputy Director of Accounts (Postal), PAO, Rail Head Complex, Jammu-12.

**....RESPONDENTS**

**ORDER (Oral)****HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-**

As is evident from the record, that after hearing for some time, when this court was not inclined to entertain, then the first Original Application (OA) bearing No.061/00185/2017 filed by the applicant was dismissed as withdrawn, vide order dated 21.02.2017 (Annexure A-14) by this Tribunal.

Now, the applicant has again preferred the present 2<sup>nd</sup> OA. The main limited contention of learned counsel, at this stage, is that, although the applicant has moved representations dated 14.03.2017, 20.04.2017, 22.05.2017, 20.07.2017, 01.09.2017 & 28.09.2017 (Annexure A-16 colly), for supplying the copies of documents, which were relied upon by the department, but no decision has yet been taken by the relevant Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable help, and without expressing any opinion on merits, lest it may prejudice the case of either side, the main instant OA is disposed of, with the direction to the relevant Authorities, to consider and decide the indicated representations, by passing a speaking / reasoned order and in accordance with law, before further proceedings in the departmental inquiry against the applicant.

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**(P. GOPINATH)**  
**MEMBER (A)**

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**(JUSTICE M.S. SULLAR)**  
**MEMBER (J)**

**Dated: 01.12.2017.**